

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 207
(IB)-1617(ND)2019
IA-2313/2024

IN THE MATTER OF:

M/s. Sunlarge Private Limited

... Applicant/Petitioner

Versus

M/s. H. L. Tech Fabrics Limited

... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 04.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Ekta Rai, Adv. Sahil Sharma in IA-
2313/2024

For the Liq. : Adv. Harshit Agarwal, Adv. Vijender Sharma

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As the batch of applications involving resolution of insolvency of Real Estate companies, involving Home Buyers could be listed before this Bench for priority hearing and in hearing the prolix arguments advanced by the Ld. Counsels for the parties, the entire period of Court hours could be consumed, the captioned matter could not be taken up for hearing. It is already 4.45 pm. In the wake, the hearing in the captioned matter is deferred to 25.09.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)